

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Miscellaneous Application No.86611 of 2019

(On behalf of Appellant)

in

Service Tax Appeal No. 87901 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/252/17-18 dated 15.09.2017 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur).

Mrs. Sonali Rajesh Pandit

Appellant

Sanmitra Colony, Near Harshal Colony,
Behind V.M.V. College, Amravati 444 604.

Vs.

Commissioner of Central Excise, Nagpur

Respondent

P.O. Box No.81, Telangkhedi Road,
Civil Lines, Nagpur 440 001.

Appearance:

None for the Appellant

Shri S.K. Hattangadi, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86753/2021**

Date of Hearing: 14.09.2021

Date of Decision: 14.09.2021

PER: BENCH

This miscellaneous application is filed by the appellant seeking withdrawal of the appeal, as they have settled the matter under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn. The miscellaneous application filed by the appellant is allowed.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**